

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the **18<sup>th</sup>** day of **November, 2015.**

**Original Application Number. 330/01368/2015.**

**HON'BLE MS. JASMINE AHMED, MEMBER (J).  
HON'BLE MR. V.N. GAUR, MEMBER (A).**

1. Om Prakash Ram, age about 58 yrs, AC No. 8329566 son of Sri Late Narottam Lal.
2. Girish Chand AC. No. 8329568 son of late Bharo Lal.
3. Shyam Nandan Jha AC no. 8329608 son of Sri Late Sohan Lal.
4. Shyam Narayan Upadhyaya AC no. 8329508 son of Sri Hari Shankar Upadhyaya.
5. Jagdish AC no. 8329454 son of Late Sri Nabbu Ram.
6. Mir Suffiullah AC No. 8329608 son of Late Sri Mir Amiullah.
7. Rajendra Kumar Dwivedi AC No. 8329606 son of Late Sri Shesh Dhar Dwivedi.
8. Shiv Sharan Pandit AC No. 8329437 son of Late Sri Ashekar Pandit.
9. Ramesh Chandra AC. No. 8329574 son of Sri Soti Lal.
10. Raghubar Ram AC No. 8321204 son of Sri Ramayan Ram.
11. Sant Lal AC No. 8329458 son of Late Sri Jawahar.
12. Vidyavati Devi AC No. 8329672 Wife of Sri Prem Narayan.
13. Ram Kali AC No. 8329592 wife of Sri Markandey Sharma.
14. Bhishan Lal AC No. 8329441 son of Sri Bulaki Lal.
15. Jai Mangal Sharma AC No. 83233936 son of Sri Badya Nath.
16. Rajan Kumar AC No. 8329534 son of Late Sri Misri Lal.
17. Ram Dev Yadav AC No. 8329507 son of Late Shri Ram Bipat.
18. Dwarika Prasad AC No. 8335341 son of Sri Amar Dev.
19. Shiv Mangal AC No. 8335069 son of Sri Sampat Ram Pal.
20. Bachai Lal Yadav AC No. 8335068 son of Late Sri Ram Dular.
21. Chandra Prakash AC No. 8329439 son of Late Sri Hajari Lal.
22. Dharmendra Kumar AC No. 8329552 son of Sri Ganpat Ram.
23. Ram Shankar Ram AC No. 8330080 son of Late Sri Askaran Ram.

24. Rama Kant Mishra AC No. 8330146 son of Late Sri Binayak Dutt Mishra.
25. Ramesh AC no. 8329571 son of Late Sri Mata Saran.
26. Krishna Kumar AC No. 8329527 son of Sri
27. Bhanu Saran AC No. 83294 son of Late Sri Rameswar Prasad.
28. Asha Devi AC No. 8329579 wife of Late Sri Brinda Prasad.
29. Rajendra Kumar Yadav AC no. 833938 son of Sri H.L. Yadav.
30. Dilip Kumar AC No. 8329535 son of Sri Hira Lal.
31. Mahesh Kumar Saxena AC no. 8335066 son of Sri D.L. Saxena.

.....Applicants.

**VE R S U S**

1. Union of India through Controller General of Defense Accounts Ulan Batar Road, Palam Delhi Cantt, New Delhi.
2. Principal Controller of Defense Accounts (Pension) Dropadi Ghat, Allahabad.
3. Principal Controller of Defense Accounts (Central Command) Cariappa Road, Lucknow Cantt. Lucknow.

.....Respondents

Advocate for the applicants : Shri P.K. Tripathi

Advocate for the Respondents : Shri Ajay Kumar Mishra

**O R D E R**

**(Delivered by Hon'ble Ms. Jasmine Ahmed-J.M.)**

Shri P.K. Tripathi learned counsel for the applicants is present. Shri Ajay Kumar after getting advance notice on behalf of the respondents is present.

2. It is the contention of learned counsel for the applicants that the applicants herein are similarly situated with the applicants in the order passed by Hon'ble C.A.T. Madras Bench in O.A. No. 1032/11, 1033/11,

1034/11, 1035/11, 1036/11, 1037/11, 1038/11, 1039/11 and also contends that in pursuance of the Order passed by the Co-ordinate Bench at Madras the respondents by letter dated 21.08.2014 allowed the applicants herein to continue on the post of Record Clerk instead of Multi Tasking Staff, conditionally, subject to the outcome of Writ Petition filed by the Union of India in the Hon'ble High Court of Madras.

3. After coming to know about the situation the applicants have preferred a representation dated 11.06.2015 to the respondents, but till date no decision reply has been given to the applicants by the respondents.

4. Counsel for the applicants states that at this stage the applicants will be happy and satisfied if a direction is given by this Tribunal for deciding the representation dated 11.06.2015 pending with the respondents.

5. Accordingly, respondents are directed to take a decision on the pending representation of the applicants dated 11.06.15 within a period of 2 months from the date of receipt of certified copy of this order.

6. Accordingly, the O.A. is disposed of. No costs.

7. It is made clear that we have not stated anything on the merits of the case.

**MEMBER- A.**

**MEMBER- J.**

Arun...